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1733 Oral Answers

[RAJYA SABHA]

SHRI BHUPESH GUPTA: May I know whether it is a fact that certain connections that some of these firms in West Germany have got with the Consulting Engineers engaged in the Rourkela Plant had anything to do with this kind of quotations and expectations on their part?

SARDAR SWARAN SINGH: I do not think, Sir, that the Consultants at Rourkela had anything to do with the quotations that were put forward by the quoting firms.

SHRI BHUPESH GUPTA: Has the hon. Minister made any enquiry to find out that the Consultants at Rourkela had no interest in the firms that quoted these prices?

SARDAR SWARAN SINGH: The Consultants, Sir, as I have mentioned before on the floor of this House, is the combine of Krupp Demag, and I might remind the hon. Member that those were only tentative indications about the price. They were not firm quotations. And when it came to the actual striking of bargain, fresh quotations and fresh tenders were invited and as a result of that, Sir, orders were placed.

REVISION OF CONSTITUTION OF SANGEET NATAK AKADEMI

*237. SHRI P. N. RAJABHOJ: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that the Sangeet Natak Akademi has recently revised its constitution; and

(b) if so, whether Government have approved the revised constitution?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) and (b) The Sangeet Natak Akademi has submitted proposals in this behalf which are under consideration of Government, श्री पा० ना० रातमोतः क्या माननीय मंत्री महोदय कृपा कर के बतायेंगे कि क्या यह बात सच है कि जैसे साहित्य कला ग्रकाडमी ग्रौर ललित कला ग्रकाडमी रजिस्टर्ड हैं वैसे संगीत नाटक ग्रकाडमी रजिस्टर्ड नहीं है ?

श्वी **हुमायून् कबिर**ः जब उसका कांस्टि-ट्युशन फाइनेलाइज हो जायगा , उस कें बाद उसका भी रजिस्ट्रेंशन हो जायगा ।

श्री पा^{्र} न**्र रात्रभोज**ः सरकार ^{के} पास रिवाइज्ड कांस्टिट्युशन कब ग्राया ग्रौर उसका ऐप्रुवल कब होगा ?

श्री हुमायुत् कबिर ः पहला ड्राफ्ट् फरवरी, १६५५ में ग्राया था । उस के बाद से उन से इस बारे में डिसकशन हो रहा है । यह जब खत्म हो जायगा तब रजिस्ट्रेशन किया जायगा ।

श्री पा० ना० राजभोज : क्या यह बात सच है कि ग्रकाडमी का काम, विशेष-कर, विविध संस्थाग्रों के ग्रांट देने का, ठीक नहीं चल रहा था श्रौर सरकार के पास इस सिलसिले में कई शिकायतें ग्राई हैं ?

श्वी हुमायुर् कबिर ः जी हां, कुछ शिकायतें ग्राई है कि उनको टाइम पर नहीं दिया गया। उस के बारे में सरकार ने घ्यान दिया ग्रौर ग्रकाडमी ग्रपना काम कर रही है।

SHRI MAHESWAR NAIK: What are the improvements stipulated under the new rules over the old rules?

SHRI HUMAYUN KABIR: The main difference will be that till now it is a body set up by a Resolution of the Government and, therefore in a sense under the control of Government. Once it becomes a registered society it will be an autonomous body. [25 APRIL 1960]

SHRI MAHESWAR NAIK: What are the improvements that are likely to be effected under the new rules?

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SHRI HUMAYUN KABIR: When it becomes an autonomous body, it will have greater freedom.

श्री पां० ना० राजभोज ः क्या मैं जान सकता हूं कि संगीत नाटक ग्रकाडमी राष्ट्र के चरित्र निर्माण में सहायक होती है या नहीं ?

SHRI HUMAYUN KABIR: The hon. Member has made a suggestion.

SHRI DAYALDAS KURRE: May I know, Sir, whether any fund has been allotted for giving sangeet natak education to rural people?

SHRI HUMAYUN KABIR: The Sangeet Natak Akademi does not directly enter into programmes of education or training, but it assists various organisations which are engaged in such task.

Monetary help to Commander K. M. Nanavati for his defence

*238. SHRI JUGAL KISHORE†: SHRI FARIDUL HAQ ANSARI: SHRI MAHESWAR NAIK:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Commander K. M. Nanavati was given monetary help by Government towards his defence in the criminal case against him; and

(b) if so, how much amount was given and on what conditions?

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): (a) Yes, Sir.

(b) Rs. 10,000 on condition that the actual expenditure on legal defence would not be below this sum.

[†]The question was actually asked on the floor of the House by Shri Jugal Kishore. SHRI JUGAL KISHORE: May I know, Sir, whether such help was previously given to any Government employee for defence, and if so when and to whom? If not what are the special reasons for giving help to this officer?

SHRI V. K. KRISHNA MENON: To the first part of the question I can answer. It is in conformity with practice that if there are any circumstances in which an officer is involved in this way assistance can be given and has been given in the past. The rest is only merits of the case, which is subjudice.

MR. CHAIRMAN: The answer is that in the past such help has been rendered. So far as the merits of this particular case are concerned, they are still under investigation by courts of law. Therefore, he would not like to say anything. Am I right?

SHRI V. K. KRISHNA MENON: Yes, Sir. That is the position.

SHRI SATYA CHARAN: May I know, Sir, the criterion which weighed with the Government for the award of such monetary help to Commander Nanavati?

SHRI V. K. KRISHNA MENON: That will mean merits of the case.

SHRI BHUPESH GUPTA: May I know, Sir, whether this matter was referred to the Ministry of Finance before the sanction was made, and if so what advice the Ministry of Finance gave in this matter, and whether there is any comparable case in which a Naval Officer accused of murder, not arising out of employment or service on official duty, has been given such assistance?

SHRI V. K. KRISHNA MENON: The second part, again, relates to the merits of the case. With regard to the first part, no financial matters can be dealt with by any Ministry without financial concurrence. What happens between two Ministries—it is not the practice to reveal information on this.